

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)
(With appln(s) for stay, permission to file additional documents and office report)

WITH SLP(Cr1) NO. 6271 of 2012

(With office report)

SLP(Cr1) NO. 7059 of 2012

(With office report)

Date: 06/12/2012 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Neha Agarwal, Adv.

Mr. E.C. Agrawala, Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following

O R D E R

In SLP(Cr1.) No.5900/2012, respondent No.1 is reported to be duly and properly served through dasti/post but none appeared.

In SLP(Cr1.) No.6271/2012, status of dasti service is awaited.

The learned counsel for the petitioner to take steps for rectifying the error pointed out in the application for amendment. The needful be done by the next date.

Item No.43

-2-

In the meanwhile, served respondents to file counter affidavit on record.

In SLP(Cr1.) No.7059/2012, it appears from the office report that notice on behalf of respondent No.1 has been accepted by the learned Advocate, Mr. Shakil Ahmad but no vakalatnama has been filed till date on record. Omission be rectified by the next date.

Respondent No.2 is reported to be duly and properly served through post but none appeared.

List again on 16.1.2013.

			(M.A. SAYEED)	
			REGISTRAR	

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